दूरभाष : 2713526

# क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड

33/18 कपिल बिहार, सहारनपुर–247001

सन्दर्भ सं0: 1102 /ओ0ए0 सं0–74/2023(सुनील)/2024 दिनांक : 09 .02.2024

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

**Sub.- Compliance to the Direction issued on dated 26.09.2023 by the Hon'ble National Green Tribunal in O.A. No. 74/2023 Sunil Kumar V/s State of Uttar Pradesh.**

Respected Sir,

With reference to the subject mentioned above kindly find enclosed herewith the action taken report in Compliance of the order issued on dated 26.09.2023 by the Hon'ble National Green Tribunal in O.A. No. 74/2023 Sunil Kumar V/s State of Uttar Pradesh.

With regards.

**Encl. : As above.**

Yours faithfully,

(Ankit Singh)
Regional Officer.

Ref. No. and Date as above:-

**Copy to :**

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
3. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.
4. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, Noida for perusal and necessary action.

Regional Officer

GN

# Report

**In compliance of**

**Hon'ble NGT, Principal Bench, New Delhi's order dated 26.09.2023**

**In the matter of Original Application No.74/2023**

(Suneel Kumar Versus State of Uttar Pradesh)

## Joint Committee

(CPCB, UPPCB & District Magistrate Saharanpur, UP)

# Contents

## 1.0. Background

It is in compliance of the Hon'ble NGT order dated 13.03.2023 & 26.09.2023 on O.A. No. 74 of 2023 in the matter of Suneel Kumar Versus State of Uttar Pradesh regarding complaint of a sugar and distillery unit i.e. M/s Bajaj Hindusthan Sugar Mill and Distillery Unit at Village Gangauli, Block-Nagal, District Saharanpur. As per complaint, the unit is emitting huge fly ash, discharging trade industrial effluent and also dumping bagasse, press mud etc. The dust emitted due to functioning of boiler/chimney allowing smoke is causing huge air pollution effecting health of local residents.

With reference to Hon'ble NGT order dated 13.03.2023, the inspection of both the sugar and distillery unit have been carried out by Join Committee comprising of CPCB, SPCB and District Magistrate, and submitted report to Hon'ble Tribunal on 09.10.2023. During inspection Sugar Unit was found non-operational, therefore, Hon'ble Tribunal ordered for fresh inspection of units when the sugar unit would be in operation. The relevant part of the order is as follow:

***"....we direct the joint Committee to carry out the fresh inspection of the industry concerned in the first week of December i.e. after resumption of cane crushing activity. Let the fresh inspection report be submitted by the joint Committee on or before 20.12.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF ..."***

In compliance to said order, Joint Committee was constituted comprising the following members.

**Committee Members**

1. Sh. Pushpankar Dev, Tehsildar, Devband, Saharanpur- Representative DM Saharanpur
2. Sh. N. M. Tripathi, ASO, Regional Office UPPCB, Saharanpur- Representative of RO, UPPCB Saharanpur
3. Sh. Arvind Kumar, Scientist 'C', CPCB, RD Lucknow- Representative of CPCB

## 2.0. Inspection and Monitoring of Joint Committee:

Committee carried out inspection and monitoring of M/s Bajaj Hindusthan Sugar Ltd. (Sugar and Distillery Unit), Village-Gangnauli, Post- Tanshipur, Nagal, Saharanpur, Uttar Pradesh during December 19-20, 2023. The salient observations and recommendations are as under:

## 2.1. Inspection of M/s Bajaj Hindusthan Sugar Limited (Sugar Unit), Gangnauli, Saharanpur, U.P.

M/s Bajaj Hindusthan Sugar Ltd. (Sugar Unit), Village-Gangnauli, Post- Tanshipur, Nagal, Saharanpur, Uttar Pradesh (Hereinafter referred as "the Sugar unit") was inspected by a Joint on 19.12.2023 in compliance to Hon'ble NGT order dated 26.09.2023 under O.A. No. 74/2023 Suneel Kumar versus State of Uttar Pradesh.

During inspection, it was noted that the Sugar unit was in operation. The salient observations based on the inspection are as given under:

| **A: General Information** | | |
|---|---|---|
| 1 | Name of the unit and Address | M/s Bajaj Hindusthan Sugar Ltd. (Sugar Unit), Village-Gangnauli, Post- Tanshipur, Nagal, Saharanpur, Uttar Pradesh |
| 2 | Name of the Proprietor/ Contact person – Designation<br>Contact No. | Mr. Harvish Kumar Malik, Senior General Manager (Unit Head)<br>Mobile- 9919001604 |
| 3 | Year of Comm. | 2006 |
| 4 | Sector | Private |
| 6 | Cane crushing capacity | 10000 TCD |
| 7 | Cane crushed | 330980 Ton (30.10.2023 to 18.12.2023) Details are annexed as **Annexure-1** |
| 8 | Sugar produced | 30480 Ton (30.10.2023 to 18.12.2023) |
| 9 | Molasses generation | 16895 Ton (30.10.2023 to 18.12.2023) |
| 10 | Press Mud generation | 15324.6 Ton (30.10.2023 to 18.12.2023) |

| B: Water Pollution and its Control: | | |
|---|---|---|
| 1 | Water Supply Source<br><br>Water Consumption (KLD)<br>➢ Industrial<br><br>➢ Domestic | Borewell-02 Nos. 255.60 KLD<br><br>193.06 KLD (Avg. for 30.10.2023 to 18.12.2023) based on the available logbook<br><br>62.54 KLD (Avg. for 30.10.2023 to 18.12.2023) based on the available logbook |
| 2 | Waste Water Generation (KLD)<br>➢ Industrial<br><br>➢ Domestic | Total- 734.28 KLD<br><br>688.36 KLD (Avg. for 30.10.2023 to 18.12.2023) based on the available logbook<br><br>45.92.3 KLD (Avg. for 30.10.2023 to 18.12.2023) based on the available logbook |
| 3 | Waste water treated (KLD)<br><br>➢ Industrial<br><br>➢ Domestic | Total- 734.28 KLD<br><br>688.36 KLD (Avg. for 30.10.2023 to 18.12.2023) based on the available logbook<br><br>45.92.3 KLD (Avg. for 30.10.2023 to 18.12.2023) based on the available logbook |
| 4 | Details of ETP<br>➢ ETP Description With flow diagram (with specific reference to O&G removal system) | Screen bar→ Oil and Grease separator→Equalization tank→Primary Clarifier→Aeration Tank→ Secondary Clarifier→Sand Filter→ACF→Sludge Drying Beds |
| 5 | Mode of disposal of treated effluent | Ferti-irrigation |
| 6 | Flow measuring device installed at | Yes, installed |

| | | |
|---|---|---|
| | outlet of ETP | |
| 7 | Status of Consent under the Water Act-1974 | Valid up-to 31.12.2025 |
| **b (I) Information regarding Ferti-irrigation** | | |
| 1 | Details of treatment of effluent before ferti-irrigation | ETP treated effluent |
| 2 | Command area for irrigation (available land area) | 185 Hectare |
| 3 | System of transportation of treated effluent upto field. | Through HDPE pipeline |
| 4 | Formal agreements with farmers for using treated effluent | Yes |
| 5 | Storage facility available for treated effluent during low demand period | Yes, lagoon of capacity 15600 $m^3$ |
| **C: Air Pollution and its Control** | | |
| 1 | Sources of Air Pollution | Details of Boilers- 90 TPH, 90 TPH & 30 TPH |
| 2 | ➢ Type of Fuel used with consumption<br>➢ Stack details with APCS | Fuel- Bagasse (approx. 63.6 ton/hr)<br>Wet scrubber having 65-meter height from Ground level |
| 3 | Status of Consent under the Air Act-1981 | Valid up-to 31.12.2025 |
| **D: Waste Management** | | |
| 1 | Type & Quantity of Waste Generated (2022-2023) | ETP Sludge- 168 Ton<br>Press Mud- 46953.3 Ton<br>Boiler ash- 6823.7 Ton<br>Used oil- 0.49 Ton |
| 2 | Facility of Storage/ Disposal | ETP Sludge- ETP sludge is being used as manure |

| | | |
|---|---|---|
| | | Press Mud-Given to farmers for use as manure<br>Boiler ash- Boiler Ash is being used in filling of low land area<br>Used oil- Used Oil is mixed with bagasse and fired in boiler. |
| 3 | Disposal of waste | As above |
| 4 | Status of Grant of authorization | Valid till 31.07.2028 |

**Observation in Sugar Unit:**

1. The Sugar unit is meeting its water requirement through two nos. of bore wells. The unit has obtained NOC from Ground Water Department, Govt. of U.P. for extraction of ground water. The unit also maintained logbook for the consumption of fresh water. Copy of logbook is annexed as **Annexure-2**.
2. The Sugar unit has Effluent Treatment Plant (ETP) of capacity 1000 KLD, comprising of Intake Chamber, Oil and Grease tank, Equalization tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Sand filter, ACF and Sludge Drying Bed. Unit has also SRS (Sulphur Removal System) for treatment of spray pond overflow effluent. Treated effluent from the ETP is used for irrigation in its farm having an area of 185 Hectare.
3. During visit, ETP was found operational. Samples were collected from the inlet & outlet of ETP and storage lagoon. The samples are analyzed in laboratory of CPCB, RD, Lucknow and analysis report is as below:

| Sampling locations | Parameters | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| | pH | Colour | SS | TDS | Chloride | Sulphate | O & G | COD | BOD |
| At inlet of ETP | 4.35 | 350 | 118 | 2137 | 86 | 291 | -- | 1347 | 777 |
| Outlet of ETP | 7.56 | 30 | 2.44 | 1135 | 110 | 104 | 8.34 | 46.8 | 6.47 |
| Lagoon | 7.52 | 25 | 5.20 | 932 | 58 | 50.1 | -- | 33.8 | 5.55 |

| | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| (Storage of ETP treated water) | | | | | | | | | |
| Discharge standards for disposal on land | 5.5-8.5 | -- | 100 | 2100 | -- | -- | 10 | -- | 100 |

All values are in mg/l except pH & colour.

4. As per analysis report it is clear that ETP is complying the discharge standards for disposal on land as notified G.S.R. 35 (E) dated 14.01.2016 under Environmental (Protection) Act, 1986.
5. Sample from Aeration Tank (AT) of ETP has also been collected and analysed in laboratory of CPCB, RD, Lucknow. The analysis results of samples are tabulated below:

| Sampling locations | Parameters | |
|---|---|---|
| | MLSS | MLVSS |
| At Aeration Tank of ETP | 1681mg/l | 1212 mg/l |

6. As per analysis report, it is clear that less amount of MLSS & MLVSS are present in the Aeration Tank of ETP for biological treatment of effluent.
7. The Sugar unit has installed Sulphur Removal System (SRS) for spray pond overflow effluent. Sulphur Removal System (SRS) of following units:
   a) Collection Tank
   b) Flocculation Tank (SRS Box)
   c) Micro Plate settler
8. The samples from inlet and outlet of SRS plant have been also taken to assess its efficacy. Sulphate at inlet and outlet was observed as 972 mg/l and 866 mg/l respectively. It indicates that Sulphur Treatment Plant is not operating properly by the unit.

9. Treated effluent from ETP is used for ferti-irrigation in 185 -hectare agriculture land through irrigation channel for irrigation as per demand. Treated effluent is also being utilized in horticulture within the plant premise.
10. It is informed that supply of treated effluent to farmers are carried out through flexible pipeline of farmers.
11. The Sugar unit has prepared irrigation management plan for utilization of treated effluent through National Sugar Institute on 2018.
12. The Sugar unit has got prepared ETP validation report from National Sugar Institute on 2017.
13. The unit has maintained logbook for operation of ETP and consumption of chemicals.
14. Online Continuous Effluent Monitoring System (OCEMS) at the outlet of ETP is installed and connected to CPCB and SPCB server for continuous monitoring of effluent quality at outlet of ETP.
15. During visit it is observed that OCEMS senser was installed in a small tank connected to the Outlet of ETP but there was no continuous circulation of effluent in the tank containing senser **(photograph No-1)**.
16. The Sugar Unit has two boiler of capacity 90 TPH and one boiler of capacity 30 TPH. Bagasse is used as fuel to the boiler. During inspection, 02 boiler was found in operation with steam generation of 128 TPH. Bagasse feed was observed @ 58 TPH.
17. Boilers are connected to a stack having 65-meter height from ground level equipped with wet scrubber as APCD. OCEMS senser has been installed at stack of Sugar unit. During visit PM value 78.6 mg/$m^3$ was indicated by OCEMS as against standards 150 mg/$m^3$.
18. Ladder of stack for Sugar Unit boilers was not found as per the guideline issued by CPCB **(Please refer photograph no.2)**. However, source emission monitoring from the stack of Sugar Unit boiler was carried out by UPPCB and the sample got analysed at UPPCB laboratory. Copy of the analysis report is annexed as **Annexure-3**. The analysis report is as bellow:

| S.N. | Parameter | Result | Standards as per E(P) Act, 1986 |
|---|---|---|---|
| 1. | Particulate Matter (PM) | 112.2 mg/$nm^3$ | 150 mg/$nm^3$ |

19. It is evident from analysis result that PM value from the stack for sugar unit boilers is within the standards as per E(P) Act, 1986.

## 2.2. Inspection and monitoring of M/s Bajaj Hindusthan Sugar Limited (Distillery Unit), Gangnauli, Saharanpur, U.P.

M/s Bajaj Hindusthan Sugar Ltd. (Distillery Unit), Village-Gangnauli, Post- Tanshipur, Nagal, Saharanpur, Uttar Pradesh (Hereinafter referred as "the Distillery unit") was inspected by Joint committee on 20.12.2023 in compliance to Hon'ble NGT order dated 26.09.2023 under O.A. No. 74/2023 Suneel Kumar versus State of Uttar Pradesh.

During inspection, it was noted that the Distillery unit was in operation. The salient observations based on the inspection are as under:

| | **A: General Information** | |
|---|---|---|
| 1. | Name of the unit and Address | M/s Bajaj Hindusthan Sugar Ltd., (Distillery Unit), Village-Gangnauli, Post- Tanshipur, Nagal, Saharanpur, Uttar Pradesh -247551 |
| 2. | Name of the Proprietor/ Contact person – Designation<br>Contact No. | Mr. V. P. Gaur (AVP Distillery) Mob.No 9719418452 |
| 3. | Year of Commissioning. | 2007 |
| 4. | Sector | Distillery |
| 5. | Production capacity<br>• Products<br>• Installed Prod. Cap.<br>• Present Production | <br>Ethanol<br>160 KLD with C-Heavy Molasses and 200 KLD with B-Heavy Molasses<br>170.73 KLD (average of 01.12.2023 to 16.12.2023) with B-Heavy Molasses |
| 6. | Raw materials & their requirement | B-Heavy Molasses: 600 MT/Day (On full capacity)<br>C- Heavy Molasses: 710 MT/Day (On full capacity) |
| **B (I): Water Pollution and its Control** | | |
| 1. | Water Supply Source<br>Water Consumption (KLD) | Bore wells (02 no.) |

| | | |
|---|---|---|
| | a. Industrial | 562 KLD (Avg. of 01-18 December 2023)<br>557 KLD (Approx.) |
| | b. Domestic | 05 KLD for Distillery Unit |
| 2. | Waste Water Generation (KLD)<br>a. Industrial<br>o Spent wash | (Avg. of 01-16 December 2023 as per logbook)<br>1377 MT/day (Approx) |
| | o Other effluent | • 800 KLD Process Condensate (Approx)<br>• 118 KLD RO Reject (Approx)<br>• 10 KLD Cooling tower Blow down (Approx) |
| | b. Domestic | 05 KLD generated from Distillery Unit(Approx) |
| 3. | Waste water treated (KLD)<br>a. Industrial | (Avg. of 01-16 December 2023 as per logbook)<br>• Spent wash :1377 MT/day (Approx)<br>• 800 KLD Process Condensate (Approx)<br>• 118 KLD RO Reject (Approx)<br>• 10 KLD Cooling tower Blow down (Approx) |
| | b. Domestic | 05 KLD treated for Distillery Unit |
| 4. | Details of ETP<br>ETP Description with flow diagram | For spent wash management:<br>Flow Diagram is enclosed as **Annexure-4** |
| | Details of Multi Effect Evaporator, if any | Seven Stage Multi Effect Evaporator (MEE) with capacity 1440 KLD has been installed. |
| 5. | Mode of disposal of treated effluent | Spent wash- incinerated in Slope fired boiler.<br>CPU treated water-Recycled and used in process after UV and RO treatment. |

| | | |
|---|---|---|
| 6. | Status of Consent under the Water Act- 1974 | Valid from 01.01.2023 to 31.12.2024. CCA is annexed as **Annexure-5** |
| **C: Air Pollution and its Control** | | |
| 1. | Sources of Air Pollution | Slop fired boiler. |
| 2. | Boiler's details and capacity<br><br>Type of Fuel used with consumption<br>Stack details with APCS | Slop fired boiler -60 TPH<br><br>Slop (300 MT/Day) & bagasse (190 MT/Day) Approx.<br>Incineration system equipped with ESP with Stack of height- 90 mtr. |
| 3. | Status of Consent under the Air Act- 1981 | Valid from 01.01.2023 to 31.12.2024 CCA is annexed as **Annexure-5** |
| **D: Waste Management** | | |
| 1. | Type of Waste Generated (Avg. of 01-18 December 2023) | • Fermentation sludge – Nil,<br>• Boiler bottom ash –29.08 MT/Day<br>• Boiler fly ash- 25.58 MT /day |
| 2. | Facility of Storage/ Disposal | • Boiler Bottom ash – Sold to M/s Surya Traders, Saharanpur.<br>• Boiler Fly ash - Sold to M/s Surya Traders, Saharanpur.<br>• Used oil & oil- mixed with moist bagasse and incinerated in own boiler |
| 3. | Disposal of waste | As above |
| 4. | Status of authorization under "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 | Valid upto 24.06.2025, Copy of authorization is annexed as **Annexure-6** |

**Observations in Distillery Unit:**

1. The Distillery unit has infrastructure for production of Ethanol with total consented capacity of 160 KLD using C-Heavy Molasses and 200 KLD using B-Heavy Molasses, Yeast etc. as major raw material.

2. The Distillery unit has started its operation on 17.11.2023 using B-Heavy Molasses and took a temporary shut down on 17.12.2023-19.10.2023 to shift its operation to produce Ethanol with C-Heavy Molasses. During inspection, the unit was in operation and producing Ethanol using B-Heavy molasses as raw material. The certified copy for shifting its operation from B-Heavy Molasses to C-Heavy Molasses is annexed as **Annexure-7**.

3. The logbook of production details from December 2023 (till 16.12.2023) is annexed as **Annexure-8**.
4. The Distillery unit is meeting its fresh water requirement through two bore well. Electromagnetic flow meter is installed at the bore well. Logbook is maintained for fresh water consumption.
5. The Distillery unit was granted NOC from Ground Water Department, Govt. of UP, which is valid till 28.07.2026. Copy of NOC is annexed as **Annexure-9**.
6. Spent wash generated from plant is concentrated in Double Effect Flubex evaporator from percentage solid 6.8 to 9.4. Further concentrated spent wash is concentrated in Multi Effect Evaporator (seven effect) with capacity 1440 KLD (evaporation duty-70-75 %). Concentrated spent wash is fed to slop fired boiler with capacity 60 TPH. The Distillery unit is using bagasse as secondary fuel. Emission from slop fired boiler is emitted through stack of height 90 m. The unit has ESP as APCD.
7. During visit, fugitive emission due to handling of bagasse, boiler bottom ash has been observed.
8. Source emission monitoring from the stack of Slop fired boiler was carried out by UPPCB and the sample is analysed in UPPCB laboratory. Copy of the analysis report is annexed as **Annexure-10**. The analysis report is as bellow:

| S.N. | Parameter | Result | Standards as per E(P) Act, 1986 |
|---|---|---|---|
| 1. | Particulate Matter (PM) | 108 mg/nm$^3$ | 150 mg/nm$^3$ |

9. It is evident from analysis result that PM value from the stack of Slop fired boiler is within the standards as per E(P) Act, 1986.
10. The Distillery unit has installed OCEMS at the stack of Slop fired boiler and it is connected with CPCB /UPPCB Server.
11. Other process effluent is treated in Condensate Polishing Unit (CPU) with capacity 1200 KLD, which comprises of Equalization Tank, Buffer Tank, biogas Digester, Settling Tank, Extended Aeration, Flash Mixture, Accelerated Gravity Separator (AGS) Tank, Chlorine Contact Tank, pressure Sand Filter and Activated Carbon Filter. Treated effluent from CPU

is partially used for molasses dilution after treatment through UV and remaining is fed into RO plant after treatment through UV. RO permeate is used for cooling tower make.-up and RO reject is fed to CPU.

12. During inspection, MEE (seven effect) was found operational with feed rate of 57284 kg/hr and MEE concentrate was generated at 56 brix as against 55-60 brix as per CPCB direction.
13. Mass flow meters was installed at MEE feed and volume flow meters were installed at MEE Condensate and concentrate.
14. Sample from MEE inlet and MEE condensate was collected. Analysis results are presented below:

| **Sampling locations** | **Parameters** | | | | | |
|---|---|---|---|---|---|---|
| | pH | Colour | S.S. | T.S. | COD | BOD |
| Feed to MEE | 4.76 | -- | 16763 | 158110 | 134671 | 50400 |
| MEE Condensate | 3.34 | 35 | 6.75 | 304 | 4440 | 1800 |
| Design parameter for process Condensate | 2.2-4.5 | | 100 | - | 7000 | 3500 |

All values are in mg/l except pH and Colour in Hazen.

15. It is evident from above table that MEE condensate is complying with designed parameter of process condensate for treatment in Condensate polishing Unit (CPU).
16. During inspection, MEE (seven effect) was found operational with one calandria standby. Feeding starts from calandria 5 and reach to Finisher calandria in sequence as given below table. Temp. and vacuum profile of MEE is as below:

| Calandria | 5 | 4 | 3 | 2 | 1 | Finisher |
|---|---|---|---|---|---|---|
| Temp. (Deg. C) | 53.1 | 62 | 69 | 85.7 | 92.3 | 83.7 |
| Pressure (mmHg) | -636 | -478 | -405 | -299 | -186 | -307 |

17. It is evident from temperature and vacuum profile that the unit is not maintaining proper temperature at Finisher calandria.
18. Log book for operation of MEE plant is maintained.

19. During inspection, CPU was found operational. The Distillery unit has installed flow meter for condensate at the inlet of CPU. During inspection, CPU received condensate @49 $m^3$/hr of condensate. Treated effluent from CPU is collected in tank, which is further treated through UV and partially sent to RO Plant and remaining is reused in molasses dilution.

20. Sample from Inlet, AT and outlet of CPU were collected. Analysis results are presented below:

| Sampling locations | Parameters | | | | | | |
|---|---|---|---|---|---|---|---|
| | pH | S.S. | TDS | COD | BOD | MLSS | MLVSS |
| CPU Inlet | 6.31 | 20.5 | 2683 | 2255 | 913 | | |
| Aeration Tank | - | - | - | - | - | 2544 | 1532 |
| CPU Outlet | 8.53 | 2.5 | 1551 | 22.3 | 5.83 | - | - |
| Design Parameter at outlet of CPU | >7 | <10 | | <250 | <30 | | |

All values are in mg/l except pH.

21. It is evident from above table that CPU is complying with design parameters at outlet.

22. During inspection, Reverse Osmosis (RO) plant was found operational with feed rate @54.18 m3/hr and permeate rate rate @32.06 m3/hr. sample was collected from RO inlet, RO Permeate and RO Reject. Analysis results are presented below:

| Sampling locations | Parameters | | | | |
|---|---|---|---|---|---|
| | pH | S.S. | TDS | COD | BOD |
| RO Plant Feed Water | 7.39 | 2.5 | 1523 | 21.9 | 5.25 |
| RO Plant Permeate | 8.36 | 2.75 | 578 | 15.2 | <5 |
| RO Plant Reject | 7.8 | <2.5 | 4572 | 77.2 | 12.1 |

All values are in mg/l except pH.

23. Presently, the Distillery unit has two lagoons of capacity: 5046 $m^3$ and 25000 $m^3$. The lagoon of capacity 25000 $m^3$ is not under use. However, during visit, it was found filled with effluent. It is informed that only lagoon of 5046 $m^3$ is in use for storage of concentrated spent wash. At full capacity (160 KLD of alcohol production), 270 m3/ day spent wash is generated which 7-day equivalent is 1890 $m^3$.

## 2.3. Inspection of combined STP for both sugar and distillery unit of M/s Bajaj Hindusthan Sugar Limited, Gangnauli, Saharanpur, U.P.

1. The Unit has combined STP for Sugar and Distillery unit with capacity 50 KLD. Sample from outlet of 50 KLD STP has been collected and analysed in CPCB RD Lucknow laboratory. The analysis report is as bellow:

| **Sampling locations** | **Parameters** | | | |
|---|---|---|---|---|
| | pH | S.S. | BOD | FC |
| Outlet of STP | 7.67 | <2.5 | 7.84 | **$4.5x10^4$** |
| Standards as per Environment (Protection) Act, 1986 | 6.5 to 9.0 | <50 | 20 | <1000 |

All values are in mg /l except pH.

2. It is evident from the above result that STP is non-complying w.r.t. FC at outlet as per prescribed standards under Environment (Protection) Act, 1986 dated 13.10.2017.

## 2.4. Other Observations during Inspection of M/s Bajaj Hindusthan Sugar Limited (Sugar & Distillery Unit), Gangnauli, Saharanpur, U.P.

1. During visit, a drain near the boundary wall of the unit was found containing coloured effluent. The up-stream of the said drain was dry and down-stream was filled with coloured effluent which indicate discharge of effluent from the unit **(Please refer photographs 3 & 4)**. This drain further meets to Hindon river. During visit, discharge from the premise of unit was observed and sample was collected and analysed in CPCB RD Lucknow laboratory. The analysis report is as bellow:

| Sampling locations | Parameters | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| | pH | Colour | SS | TDS | Chloride | Sulphate | SAR | COD | BOD |
| Sample of discharge in drain | 6.87 | 50 | 41.1 | 2413 | 27 | 388 | 5.54 | 171 | 26.3 |

| | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| Discharge standards of effluent on surface water notified as per Schedule-VI | 5.5-9 | - | 100 | - | - | - | - | 250 | 30 |

All values are in mg/l except pH and Colour in Hazen.

2. As per analysis report discharged effluent is complying with the discharge standards for disposal of effluent on surface water notified as per Schedule-VI under Environmental (Protection) Act, 1986. However, any discharge other than ferti-irrigation for sugar unit is violation of consent conditions. Also, Distillery unit is based upon ZLD (Zero liquid Discharge) as per consent.
3. During visit, significant quantum of ash and press mud was found dumped within premise as well as outside of premises occupied by the unit. **(Please refer photographs 5, 6 &7)**.
4. It is observed that fly ash was being transported through uncovered vehicles **(Please refer photographs 8)**.

## 3.0. Concluding remarks and Recommendation:

It is evident from above observations that the Sugar unit has installed Effluent Treatment Plant (ETP) for treatment of process wastewater, Sulphur Removal System (SRS) for Sulphur removal from spray pond overflow effluent and Wet scrubber at Stack as APCD. Distillery unit has also effluent treatment and disposal system containing MEE, CPU and Slop fired boiler. However, during visit, discharge of effluent in a so-called storm water drain which further meeting to Hindon river was observed. Also, huge dumping of ash and press mud was observed. On the basis of observation Joint Committee recommends the following:

1. Sugar and Distillery unit should ensure scientific handling and disposal of Fly ash, boiler bottom ash and press mud generated in the unit.
2. Sugar and Distillery unit should not discharge effluent outside the premise as per consent conditions. All effluent should be integrated and routed through ETP.
3. The Sugar unit must dispose the effluent only through ferti-irrigation after treatment as per consent.

4. SPCB should ensure that drain near the boundary wall should not contain industrial effluent. Regular surveillance of the unit is required. Also, district administration may direct concern department to assess the need of such drain for storm water drainage and take action accordingly.
5. The Sugar and Distillery unit should take preventive measures for reduction of fugitive emission due to handling and transportation of bagasse, fly ash, boiler bottom ash etc.
6. The Distillery unit shall restrict the concentrated spent wash storage capacity to seven days equivalent of its generated concentrated spent wash for incineration purpose. The remaining lagoons should not be dismantled / levelled used for storage of concentrated spent wash.
7. The ladder on the stack for Sugar unit boilers should be as per CPCB guideline.
8. Sugar unit should maintain desired MLSS and MLVSS in Aeration Tank (AT) for better operation of ETP.
9. The sugar unit should properly operate Sulphur Treatment Plant.
10. Proper disinfection should be carried out in the STP for achieving FC standards at outlet of STP.

**(N. M. Tripathi)**
**ASO, Regional Office UPPCB, Saharanpur**

**(Pushpankar Dev)**
**Tehsildar, Devband, Saharanpur**

Arvind Kumar 24/01/2024

**(Arvind Kumar)**
**Scientist 'C', CPCB, RD Lucknow**

Annexure-1

| Date | Cane Crushed (Qtls) | | Sugar Production | | Filter Cake Qty | | Molasses Prod. | |
|---|---|---|---|---|---|---|---|---|
| | Ondate | Todate | Ondate | Todate | Ondate | Todate | Ondate | Todate |
| 30-10-2023 | 33,000 | 33,000 | 0 | 0 | 1,485 | 1,485 | 0 | 0 |
| 31-10-2023 | 31,200 | 64,200 | 0 | 0 | 1,404 | 2,889 | 0 | 0 |
| 01-11-2023 | 51,000 | 115,200 | 2,100 | 2,100 | 2,290 | 5,179 | 2,770 | 2,770 |
| 02-11-2023 | 56,200 | 171,400 | 4,500 | 6,600 | 2,530 | 7,709 | 3,990 | 6,760 |
| 03-11-2023 | 59,400 | 230,800 | 4,550 | 11,150 | 2,670 | 10,379 | 3,940 | 10,700 |
| 04-11-2023 | 72,000 | 302,800 | 5,300 | 16,450 | 3,240 | 13,619 | 4,200 | 14,900 |
| 05-11-2023 | 73,000 | 375,800 | 5,600 | 22,050 | 3,280 | 16,899 | 5,700 | 20,600 |
| 06-11-2023 | 63,200 | 439,000 | 5,200 | 27,250 | 2,850 | 19,749 | 5,000 | 25,600 |
| 07-11-2023 | 70,700 | 509,700 | 5,550 | 32,800 | 3,180 | 22,929 | 4,600 | 30,200 |
| 08-11-2023 | 69,200 | 578,900 | 5,450 | 38,250 | 3,110 | 26,039 | 4,600 | 34,800 |
| 09-11-2023 | 76,800 | 655,700 | 5,900 | 44,150 | 3,450 | 29,489 | 5,000 | 39,800 |
| 10-11-2023 | 75,000 | 730,700 | 6,000 | 50,150 | 3,375 | 32,864 | 4,900 | 44,700 |
| 11-11-2023 | 74,000 | 804,700 | 6,000 | 56,150 | 3,270 | 36,134 | 4,500 | 49,200 |
| 12-11-2023 | 68,200 | 872,900 | 5,600 | 61,750 | 3,070 | 39,204 | 4,500 | 53,700 |
| 13-11-2023 | 64,600 | 937,500 | 5,250 | 67,000 | 2,900 | 42,104 | 4,000 | 57,700 |
| 14-11-2023 | 68,000 | 1,005,500 | 5,550 | 72,550 | 3,060 | 45,164 | 4,500 | 62,200 |
| 15-11-2023 | 71,100 | 1,076,600 | 5,900 | 78,450 | 3,200 | 48,364 | 5,250 | 67,450 |
| 16-11-2023 | 68,500 | 1,145,100 | 6,250 | 84,700 | 3,080 | 51,444 | 2,550 | 70,000 |
| 17-11-2023 | 70,800 | 1,215,900 | 6,650 | 91,350 | 3,180 | 54,624 | 2,500 | 72,500 |
| 18-11-2023 | 73,000 | 1,288,900 | 7,000 | 98,350 | 2,920 | 57,544 | 2,100 | 74,600 |
| 19-11-2023 | 72,000 | 1,360,900 | 6,650 | 105,000 | 2,880 | 60,424 | 2,300 | 76,900 |
| 20-11-2023 | 70,500 | 1,431,400 | 6,900 | 111,900 | 3,128 | 63,552 | 3,150 | 80,050 |
| 21-11-2023 | 61,700 | 1,493,100 | 6,200 | 118,100 | 2,900 | 66,452 | 3,700 | 83,750 |
| 22-11-2023 | 66,000 | 1,559,100 | 6,300 | 124,400 | 3,100 | 69,552 | 3,100 | 86,850 |
| 23-11-2023 | 73,000 | 1,632,100 | 7,100 | 131,500 | 3,650 | 73,202 | 3,000 | 89,850 |
| 24-11-2023 | 65,600 | 1,697,700 | 6,600 | 138,100 | 3,280 | 76,482 | 2,600 | 92,450 |
| 25-11-2023 | 68,500 | 1,766,200 | 6,700 | 144,800 | 3,430 | 79,912 | 3,450 | 95,900 |
| 26-11-2023 | 67,000 | 1,833,200 | 6,850 | 151,650 | 3,350 | 83,262 | 3,350 | 99,250 |
| 27-11-2023 | 71,000 | 1,904,200 | 7,100 | 158,750 | 3,600 | 86,862 | 3,600 | 102,850 |
| 28-11-2023 | 70,500 | 1,974,700 | 7,000 | 165,750 | 3,530 | 90,392 | 3,300 | 106,150 |
| 29-11-2023 | 70,500 | 2,045,200 | 7,350 | 173,100 | 2,820 | 93,212 | 3,700 | 109,850 |
| 30-11-2023 | 70,500 | 2,115,700 | 7,200 | 180,300 | 2,864 | 96,076 | 3,300 | 113,150 |
| 01-12-2023 | 70,000 | 2,185,700 | 7,050 | 187,350 | 3,500 | 99,576 | 3,250 | 116,400 |
| 02-12-2023 | 35,100 | 2,220,800 | 3,200 | 190,550 | 2,100 | 101,676 | 2,200 | 118,600 |
| 03-12-2023 | 70,800 | 2,291,600 | 7,450 | 198,000 | 3,400 | 105,076 | 3,250 | 121,850 |
| 04-12-2023 | 70,500 | 2,362,100 | 7,350 | 205,350 | 3,200 | 108,276 | 2,800 | 124,650 |
| 05-12-2023 | 69,500 | 2,431,600 | 6,950 | 212,300 | 3,200 | 111,476 | 3,400 | 128,050 |
| 06-12-2023 | 69,000 | 2,500,600 | 7,100 | 219,400 | 3,300 | 114,776 | 3,500 | 131,550 |
| 07-12-2023 | 69,000 | 2,569,600 | 7,150 | 226,550 | 3,200 | 117,976 | 2,850 | 134,400 |
| 08-12-2023 | 69,000 | 2,638,600 | 7,150 | 233,700 | 3,100 | 121,076 | 3,200 | 137,600 |
| 09-12-2023 | 69,000 | 2,707,600 | 7,200 | 240,900 | 3,500 | 124,576 | 3,500 | 141,100 |
| 10-12-2023 | 68,800 | 2,776,400 | 7,200 | 248,100 | 3,300 | 127,876 | 3,100 | 144,200 |
| 11-12-2023 | 69,000 | 2,845,400 | 7,200 | 255,300 | 3,200 | 131,076 | 3,200 | 147,400 |
| 12-12-2023 | 67,500 | 2,912,900 | 7,000 | 262,300 | 3,110 | 134,186 | 3,100 | 150,500 |
| 13-12-2023 | 69,000 | 2,981,900 | 7,150 | 269,450 | 3,260 | 137,446 | 2,600 | 153,100 |
| 14-12-2023 | 69,300 | 3,051,200 | 7,250 | 276,700 | 3,350 | 140,796 | 2,900 | 156,000 |
| 15-12-2023 | 64,000 | 3,115,200 | 6,750 | 283,450 | 3,250 | 144,046 | 3,300 | 159,300 |
| 16-12-2023 | 65,400 | 3,180,600 | 7,050 | 290,500 | 3,100 | 147,146 | 3,000 | 162,300 |
| 17-12-2023 | 64500 | 3,245,100 | 7,200 | 297,700 | 3,050 | 150,196 | 3,450 | 165,750 |
| 18-12-2023 | 64700 | 3,309,800 | 7,100 | 304,800 | 3,050 | 153,246 | 3,200 | 168,950 |

Bajaj Hindusthan Sugar Limited
Unit-Gangnauli, Post: Tanshipur
Distt. Bijnor

Annexure-2

2

77

DAILY WATER CONSUMPTION LOG BOOK — Gangnauli (Saharanpur) U.P.

Month- oct 2023

| Date | TUBE WELL NO. 1 | | | TUBE WELL NO. 2 | | | Total Water Consumption in KL/Day | Remarks if any |
|---|---|---|---|---|---|---|---|---|
| | Initial Reading | Final Reading | Water Consumed in KL/Day | Initial Reading | Final Reading | Water Consumed in KL/Day | | |
| 1. | 58382 | 58582 | 200 | 682909 | 682909 | 0 | 200 | |
| 2 | 58582 | 58832 | 250 | 682909 | 682909 | 0 | 250 | |
| 3 | 58832 | 59031 | 199 | 682909 | 682909 | 0 | 199 | |
| 4 | 59031 | 59232 | 201 | 682909 | 682909 | 0 | 201 | |
| 5 | 59232 | 59442 | 210 | 682909 | 682909 | 0 | 210 | |
| 6 | 59442 | 59687 | 245 | 682909 | 682909 | 0 | 245 | |
| 7 | 59687 | 59953 | 266 | 682909 | 682909 | 0 | 266 | |
| 8 | 59953 | 60195 | 242 | 682909 | 682909 | 0 | 242 | |
| 9 | 60195 | 60430 | 235 | 682909 | 682909 | 0 | 235 | |
| 10 | 60430 | 60650 | 220 | 682909 | 682909 | 0 | 220 | |
| 11 | 60650 | 60860 | 210 | 682909 | 682909 | 0 | 210 | |
| 12 | 60860 | 61107 | 247 | 682909 | 682909 | 0 | 247 | |
| 13 | 61107 | 61396 | 289 | 682909 | 682909 | 0 | 289 | |
| 14 | 61396 | 61640 | 244 | 682909 | 682909 | 0 | 244 | |
| 15 | 61640 | 61937 | 297 | 682909 | 682909 | 0 | 297 | |
| 16 | 61937 | 62203 | 266 | 682909 | 682909 | 0 | 266 | |
| 17 | 62203 | 62475 | 272 | 682909 | 682909 | 0 | 272 | |
| 18 | 62475 | 62742 | 267 | 682909 | 682909 | 0 | 267 | |
| 19 | 62742 | 63030 | 288 | 682909 | 682909 | 0 | 288 | |
| 20 | 63030 | 63270 | 240 | 682909 | 682909 | 0 | 240 | |
| 21 | 63270 | 63500 | 230 | 682909 | 682909 | 0 | 230 | |
| 22 | 63500 | 63720 | 220 | 682909 | 682909 | 0 | 220 | |
| 23 | 63720 | 63934 | 214 | 682909 | 682909 | 0 | 214 | |
| 24 | 63934 | 64189 | 255 | 682909 | 682909 | 0 | 255 | |
| 25 | 64189 | 64440 | 251 | 682909 | 682909 | 0 | 251 | |
| 26 | 64440 | 64755 | 315 | 682909 | 682909 | 0 | 315 | |
| 27 | 64755 | 65065 | 310 | 682909 | 682909 | 0 | 310 | |
| 28 | 65065 | 65365 | 300 | 682909 | 682909 | 0 | 300 | |
| 29 | 65365 | 65680 | 315 | 682909 | 682909 | 0 | 315 | |
| 30 | 65680 | 66010 | 330 | 682909 | 682909 | 0 | 330 | |
| 31 | 66010 | 66310 | 300 | 682909 | 682909 | 0 | 300 | |
| Total | | | | | | | | |

Bajaj Hindusthan Sugar Ltd.
Unit-Gangnauli, Post Tans
Distt. Saharanpur (U.P.)
Pin Code-247551

Production Head

2

bajaj hindusthan sugar ltd.

DAILY WATER CONSUMPTION LOG BOOK

Gangnauli (Saharanpur) U.P.

Nov.- 2023

| Date | TUBE WELL NO. 1 | | | TUBE WELL NO. 2 | | | Total Water Consumption in KL/Day | Remarks if any |
|---|---|---|---|---|---|---|---|---|
| | Initial Reading | Final Reading | Water Consumed in KL/Day | Initial Reading | Final Reading | Water Consumed in KL/Day | | |
| 1. | 66310 | 66588 | 278 | 682909 | 682909 | 0 | 278 | |
| 2 | 66588 | 66898 | 310 | 682909 | 682909 | 0 | 310 | |
| 3 | 66898 | 67186 | 288 | 682909 | 682909 | 0 | 288 | |
| 4 | 67186 | 67470 | 284 | 682909 | 682909 | 0 | 284 | |
| 5 | 67470 | 67773 | 303 | 682909 | 682909 | 0 | 303 | |
| 6 | 67773 | 68027 | 254 | 682909 | 682909 | 0 | 254 | |
| 7 | 68027 | 68312 | 285 | 682909 | 682909 | 0 | 285 | |
| 8 | 68312 | 68614 | 302 | 682909 | 682909 | 0 | 302 | |
| 9 | 68614 | 68934 | 320 | 682909 | 682909 | 0 | 320 | |
| 10 | 68934 | 69244 | 310 | 682909 | 682909 | 0 | 310 | |
| 11 | 69244 | 69539 | 295 | 682909 | 682909 | 0 | 295 | |
| 12 | 69539 | 69854 | 315 | 682909 | 682909 | 0 | 315 | |
| 13 | 69854 | 70154 | 300 | 682909 | 682909 | 0 | 300 | |
| 14 | 70154 | 70442 | 288 | 682909 | 682909 | 0 | 288 | |
| 15 | 70442 | 70692 | 250 | 682909 | 682909 | 0 | 250 | |
| 16 | 70692 | 70957 | 265 | 682909 | 682909 | 0 | 265 | |
| 17 | 70957 | 71277 | 320 | 682909 | 682909 | 0 | 320 | |
| 18 | 71277 | 71573 | 296 | 682909 | 682909 | 0 | 296 | |
| 19 | 71573 | 71859 | 286 | 682909 | 682909 | 0 | 286 | |
| 20 | 71859 | 72154 | 295 | 682909 | 682909 | 0 | 295 | |
| 21 | 72154 | 72425 | 271 | 682909 | 682909 | 0 | 271 | |
| 22 | 72425 | 72700 | 275 | 682909 | 682909 | 0 | 275 | |
| 23 | 72700 | 72953 | 253 | 682909 | 682909 | 0 | 253 | |
| 24 | 72953 | 73228 | 275 | 682909 | 682909 | 0 | 275 | |
| 25 | 73228 | 73428 | 200 | 682909 | 682909 | 0 | 200 | |
| 26 | 73428 | 73638 | 210 | 682909 | 682909 | 0 | 210 | |
| 27 | 73638 | 73837 | 199 | 682909 | 682909 | 0 | 199 | |
| 28 | 73837 | 73945 | 108 | 682909 | 682909 | 0 | 108 | |
| 29 | 73945 | 74065 | 120 | 682909 | 682909 | 0 | 120 | |
| 30 | 74065 | 740182 | 117 | 682909 | 682909 | 0 | 117 | |
| 31 | | | | | | | | |
| Total | | | | | | | | |

Bajaj Hindusthan Sugar Ltd.
Unit-Gangnauli, Distt. Saharanpur
Pin Code-247551

Production Head

Bajaj Hindusthan Sugar Ltd. Gangnauli (Saharanpur) U.P.

DAILY WATER CONSUMPTION LOG BOOK

DEC-2023

| Date | TUBE WELL NO. 1 | | | TUBE WELL NO. 2 | | | |
|---|---|---|---|---|---|---|---|
| | Initial Reading | Final Reading | Water Consumed in KL/Day | Initial Reading | Final Reading | Water Consumed in KL/Day | Total Water Consumption in KL/Day | Remarks if any |
| 1 | 74182 | 74392 | 210 | 682909 | 682909 | 0 | 210 | |
| 2 | 74392 | 74782 | 390 | 682909 | 682909 | 0 | 390 | |
| 3 | 74782 | 75032 | 250 | 682909 | 682909 | 0 | 250 | |
| 4 | 75032 | 75352 | 320 | 682909 | 682909 | 0 | 320 | |
| 5 | 75352 | 75652 | 300 | 682909 | 682909 | 0 | 300 | |
| 6 | 75652 | 75902 | 250 | 682909 | 682909 | 0 | 250 | |
| 7 | 75902 | 76158 | 256 | 682909 | 682909 | 0 | 256 | |
| 8 | 76158 | 76416 | 258 | 682909 | 682909 | 0 | 258 | |
| 9 | 76416 | 76646 | 230 | 682909 | 682909 | 0 | 230 | |
| 10 | 76646 | 76856 | 210 | 682909 | 682909 | 0 | 210 | |
| 11 | 76856 | 77156 | 300 | 682909 | 682909 | 0 | 300 | |
| 12 | 77156 | 77386 | 230 | 682909 | 682909 | 0 | 230 | |
| 13 | 77386 | 77597 | 211 | 682909 | 682909 | 0 | 211 | |
| 14 | 77597 | 77832 | 235 | 682909 | 682909 | 0 | 235 | |
| 15 | 77832 | 78027 | 195 | 682909 | 682909 | 0 | 195 | |
| 16 | 78027 | 78228 | 201 | 682909 | 682909 | 0 | 201 | |
| 17 | 78228 | 78415 | 187 | 682909 | 682909 | 0 | 187 | |
| 18 | 78415 | 78575 | 160 | 682909 | 682909 | 0 | 160 | |
| 19 | 78575 | | | 682909 | | | | |
| 20 | | | | | | | | |
| 21 | | | | | | | | |
| 22 | | | | | | | | |
| 23 | | | | | | | | |
| 24 | | | | | | | | |
| 25 | | | | | | | | |
| 26 | | | | | | | | |
| 27 | | | | | | | | |
| 28 | | | | | | | | |
| 29 | | | | | | | | |
| 30 | | | | | | | | |
| 31 | | | | | | | | |
| Total | | | | | | | | |

Bajaj Hindusthan Sugar Limi.
Unit-Gangnauli, Post. Tanshipu
Distt. Saharanpur (U.P.)
Pin Code-247551

Mayank Rai

Production Head

## Photographs


Photo-1: Tank for OCEMS senser at outlet of Sugar Uni ETP

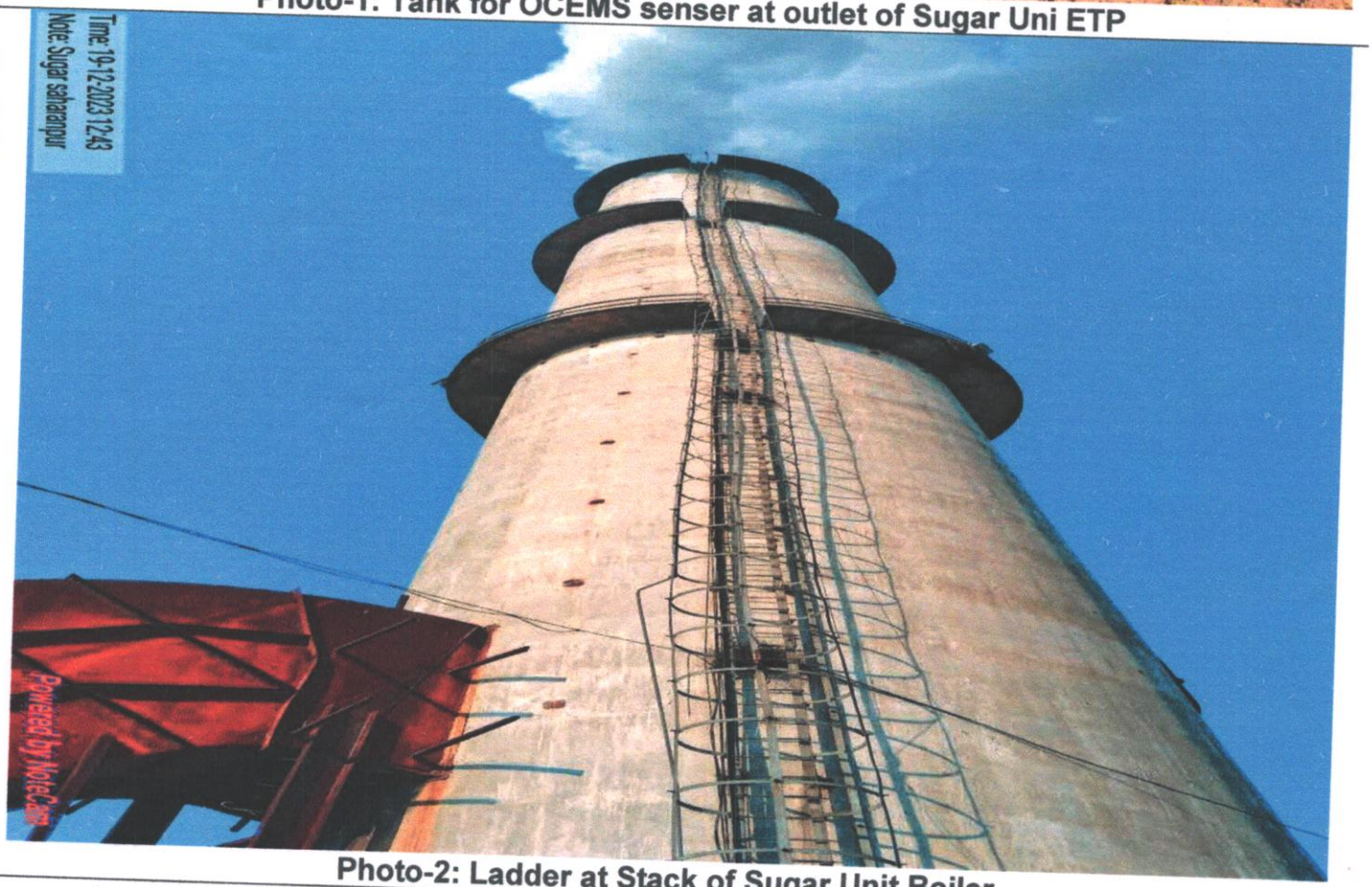



Photo-2: Ladder at Stack of Sugar Unit Boiler

Annexure-3

# REGIONAL LABORATORY SAHARANPUR
# UTTAR PRADESH POLLUTION CONTROL BOARD

33/18, kapil Vihar, Near Vishwa karma Chowk, Saharanpur

## Stack Emission Test Report

**Ref No.24007769/Saharanpur/2023**

**Date: 29/12/2023**

1- **Name & Address of Industry:** BAJAJ HINDUSTHAN SUGAR LIMITED (SUGAR UNIT), VILLAGE GANGNOLI, TEHSIL DEOBAND, DISTRICT SAHARANPUR

2- **Sample Collected By:** Sanjay Jaiswal ,LA

3- **Date of Monitoring:** 19/12/2023

4- **Source of Sampling:** Stack

5- **Stack attached to:** Boiler

6- **Stack Height:** 90 Mtr.

7- **Total No. of Boiler:** 01

8- **Capacity of Boiler:** 60 TPH

9- **Fuel used:** Bagass

10- **Quantity of Fuel used:** 130TPH

11- **Flue Gas Velocity:** 6.90 m/s

12- **Air Pollution Control Device:** wet scrubber

13- **Other remarks (if any):** .....

14- **Further details of sample location and Test methods followed are appened overleaf:**

| Sr no. | Parameter | Unit | Result | Standards |
|---|---|---|---|---|
| 1 | Suspended Particular Matter | mg/nm3 | 112.2 | 150 |

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

**Analysed by-**
**[N M Tripathi SA]**

**Authorised Signatory-**

**N M Tripathi (ASO)**

NAGENDRA MANI TRIPATHI Digitally signed by NAGENDRA MANI TRIPATHI Date: 2023.12.29 12:34:40 +05'30'

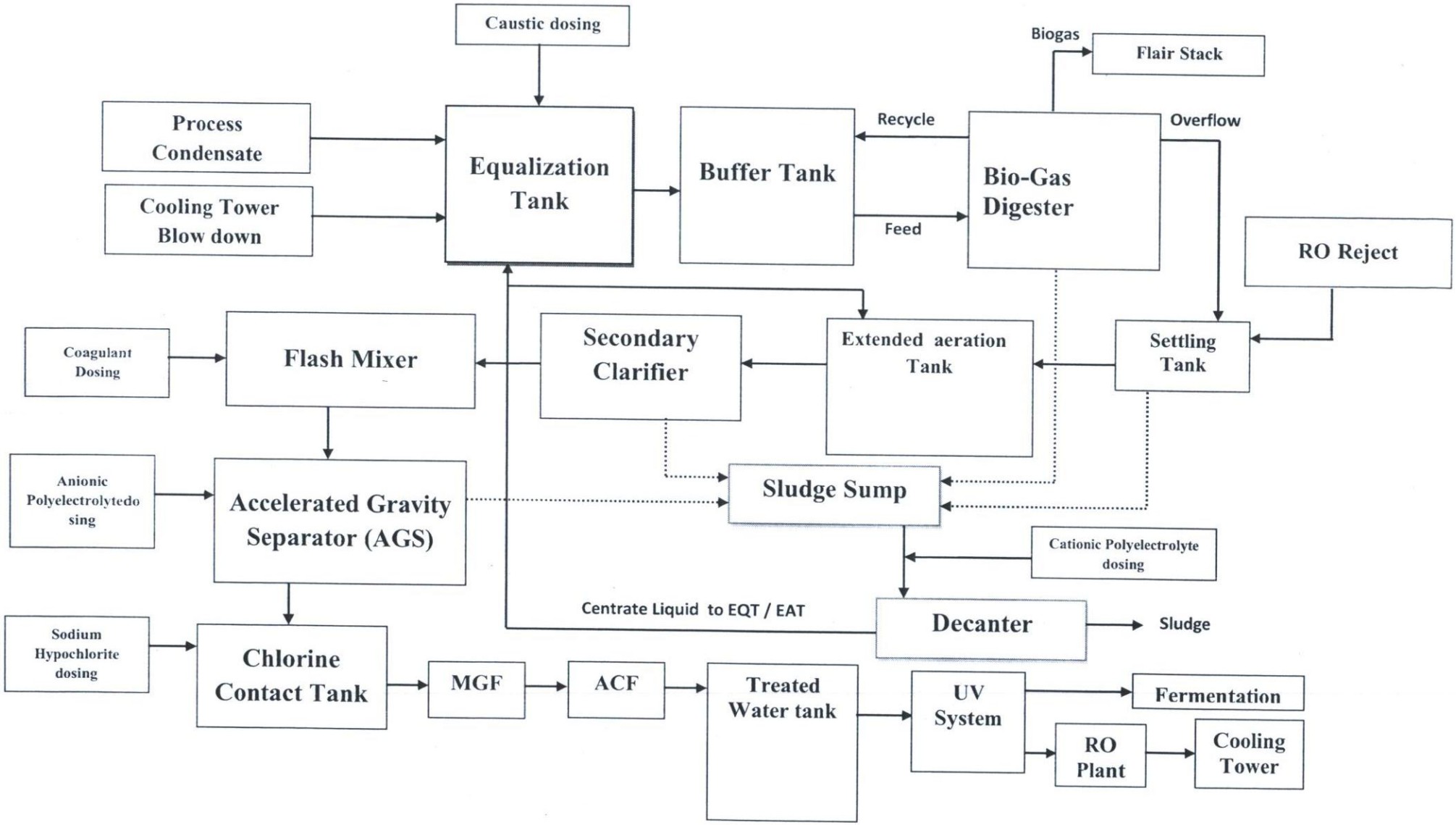
ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2024.01.05 11:58:51 +05'30'

**Regional Officer**

Annexure-4

# Condensate Polishing Unit

## BAJAJ HINDUSTHAN SUGAR LTD. DISTILLERY UNIT, GANGNAULI (SAHARANPUR)



Annexure-5



**Uttar Pradesh Pollution Control Board**
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**169911/UPPCB/Saharanpur(UPPCBRO)/CTO/both/SAHARANPUR/2022** **Date: 25/11/2022**

**To,**

**M/s**

**BAJAJ HINDUSTHAN SUGAR LIMITED DISTILLERY UNIT GANGNAULI SAHARANPUR U P**

**Bajaj Hindusthan Sugar Ltd,vill - Gangnauli, post- tanshipur,Nagal, Dist- Saharanpur, UP,SAHARANPUR,247551**

**Application Id-18620001**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **BAJAJ HINDUSTHAN SUGAR LIMITED DISTILLERY UNIT GANGNAULI SAHARANPUR U P** located at **Bajaj Hindusthan Sugar Ltd,vill - Gangnauli, post-tanshipur,Nagal, Dist- Saharanpur, UP,SAHARANPUR,247551**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BAJAJ HINDUSTHAN SUGAR LIMITED DISTILLERY UNIT GANGNAULI SAHARANPUR U P **granted for the period from 01/01/2023 to 31/12/2024** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|---|---|---|---|
| 1 | RS/ETHANOL BY USING C-HEAVY MOLASSES OR | 160 | Kilo Liters/Day |
| 2 | RS/ETHANOL BY USING B-HEAVY MOLASSES/SUGAR SYRUP | 200 | Kilo Liters/Day |

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|---|---|---|---|
| **Domestic** | **5.0 KLD** | **STP** | **STP** |
| **Industrial** | **ZLD** | **ETP** | **ZLD** |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.12.02 14:22:57 +05'30'

**Industrial Effluent Quality Standard**

| S.No. | Parameter | Standard |
|---|---|---|
| 1 | COD | AS PER E(P) RULES, 1986 |
| 2 | BOD | AS PER E(P) RULES, 1986 |
| 3 | pH | AS PER E(P) RULES, 1986 |
| 4 | OIL AND GREASE | AS PER E(P) RULES, 1986 |
| 5 | TOTAL SUSPENDED SOLIDS | AS PER E(P) RULES, 1986 |

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|---|---|---|
| 1 | pH | AS PER E(P) RULES, 1986 |
| 2 | BOD (mg/L) | AS PER E(P) RULES, 1986 |
| 3 | TSS (mg/L) | AS PER E(P) RULES, 1986 |
| 4 | Fecal Coliform (MPN/100ml) | AS PER E(P) RULES, 1986 |

**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|---|---|---|---|---|---|
| 1 | 1 X 60 TPH INCINERATION BOILER | SPENT WASH (SLOPE)-564 MT/DAY AND BEGGASSE-400 MT/DAY | 01 | Particulate Matter | 90 METER STACK HEIGHT FROM GROULD LEVEL ALONG WTH ESP |

**Emmission Quality Standards**

| S No. | Stack no | Parameters | Standards |
|---|---|---|---|

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.12.02 14:23:07 +05'30'

| | | | |
|---|---|---|---|
| 1 | 01 | Particulate Matter | AS PER E(P) RULES, 1986 |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| **Standards for Noise level in db(A) Leq** | **Industrial Area** | | **Commercial Area** | | **Residential Area** | | **Silence Zone** | |
|---|---|---|---|---|---|---|---|---|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

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5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1- This consent is valid for the production capacity of RECTIFIED SPIRIT/ETHANOL-160 KL/DAY BY USING RAW MATERIAL C-HEAVY MOLASSES-727 MT/DAY OR RECTIFIED SPIRIT/ETHANOL-200 KL/DAY BY USING RAW MATERIAL B-HEAVY MOLASSES-666 MT/DAY/SUGAR SYRUP-645 MT/DAY at site VILLAGE- GANGNAULI, POST-TANSHIPUR, TEHSIL-DEOBAND, DISTRICT-SAHARANPUR, U.P.
2- The industry must complied the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
3- No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
4- This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises.
5- In case of any change in production capacity, process, raw material use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
6- As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
7- The unit must submit the copy of TSDF agreement in the Board within a month.
8- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
9- The E.T.P. unit operation line up Strengthening is to be maintained.
10- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
11- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
12- The industry shall strictly comply with conditions mentioned in the charter on CREP prepared by CPCB.
13- Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP

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and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

14- Industry shall install PTZ camera at each strategic location such as MEE, effluent storage lagoon etc. for monitoring purpose. The URLs and password shall be provided to the Board.

15- Industry shall ensure the compliance of office memorandum dated 28.08.2019 issued by MoEF&CC, Govt. of India and detail of Fly ash disposal shall be submitted on quarterly basis to UPPCB.

16- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.

17- The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

18- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

19- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

20- The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.

21- The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.

22- The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

23- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

24- The storage capacity of the lagoons installed for more than 7 days holding capacity of the concentrated spent wash shall be dismantled within one months and progress submitted to the Board.

25- Bio Composting shall not be done in the industry. The spent wash generated from the industry shall be used completely in Incineration Boiler. No effluent is allowed to discharge outside the factory premises.

26- All generate thin Slope shall be used in MEE and Incineration Boiler.

27- Any source of emission other than that mentioned in the consent seeking application will not be permitted by the Board.

28- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

29- Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.

30- The industry shall operate 60 TPH Incineration Boiler with ESP and 90 meter stack height as per norms. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

31- Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 and on quarterly basis to the Board.

32- Industry shall submit analysis reports from a certified / approved laboratory under E.P. Act 1986 within a month and on quarterly basis to the Board.

33- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

34- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

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35- This consent is valid for 365 days operation of the industry of a year.
36- In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.
37- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
38- Proper dust control measures shall be taken during construction and provisions of Construction and Demolition Waste Management Rules 2016 shall be effectively implemented and submit report to Board.
39- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, Saharanpur to ensure the compliance of the conditions imposed in the certificate.

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**Chief Environmental Officer (Circle 3)**

Annexure- 6



# UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

**Ref. No : 11995/UPPCB/Saharanpur(UPPCBRO)/HWM/SAHARANPUR/2020 Dated: 25/06/2020**

To,

M/s Bajaj Hindusthan Sugar Limited, Distillery Unit, Gangnauli, Saharanpur , U.P.
Bajaj Hindusthan Sugar Limited, Distillery Unit, Village- Gangnauli, Post- Tanshipur, Dist-Saharanpur ,SAHARANPUR,247551
**Tehsil :**Deoband
**District :**SAHARANPUR

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 11995 and 25/06/2020 .
2. Reference of application (No. and date) 8628169 and 03/06/2020 .
3. Mr VED PRAKASH GAUR of M/s Bajaj Hindusthan Sugar Limited, Distillery Unit, Gangnauli, Saharanpur , U.P. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

**Details of Authorisation**

| S No. | Category of Hazardous Waste as per the Schedules I,II and III of these rules | Authorised mode of disposal or recycling or utilization or co-processing, etc. | Quantity(ton/annum) |
|---|---|---|---|
| 1 | Schedule-I, Cat. 5.1 Used or spent oil | Used or Spent Oil mixed with moist baggasse and incinerated in own boilers | 1 Ton/Annum |

1. The authorization shall be valid for a period of 24/06/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

**A General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

**B Specific Conditions of Authorization**

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt

of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

**( Authorized Signatory )**

Nishi Kumar Chauhan

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Date: 2020.06.29 16:16:46 +05'30'

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P.Pollution Control Board, Saharanpur for information and necessary action .

Nishi Kumar Chauhan

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Date: 2020.06.29 16:16:58 +05'30'

**CEO/EE, I/C Circle**_____

Annexure-7

7

bajaj SUGAR

Dated : 19.12.2023

We would like to inform you that on dated 17.12.1023, we have stopped our Distillation after complete distillation of B-Heavy Molasses & we will start our Distillation on dated 20.12.2023 with C-Molasses.

This is for your kind information please.

Thanking you,

Yours faithfully,

**For Bajaj Hindusthan Sugar Limited**
**(Gangnauli Distillery)**

**(V. P. Gaur)**
**Vice President-Distillery**

(V. P. Gaur)
Vice President-Distillery
Bajaj Hindusthan Sugar Ltd.
Gangnauli (Saharanpur)

Annexure-8

## Production data Gangnauli distillery saharanpur

| Date | Total alcohol production |
|---|---|
| | KL /day |
| 1-Dec-2023 | 160.00 |
| 2-Dec-2023 | 160.00 |
| 3-Dec-2023 | 160.00 |
| 4-Dec-2023 | 160.00 |
| 5-Dec-2023 | 160.00 |
| 6-Dec-2023 | 160.00 |
| 7-Dec-2023 | 160.00 |
| 8-Dec-2023 | 160.00 |
| 9-Dec-2023 | 160.00 |
| 10-Dec-2023 | 180.00 |
| 11-Dec-2023 | 185.00 |
| 12-Dec-2023 | 190.00 |
| 13-Dec-2023 | 190.00 |
| 14-Dec-2023 | 190.00 |
| 15-Dec-2023 | 190.00 |
| 16-Dec-2023 | 166.71 |
| 17-Dec-2023 | 0.00 |
| 18-Dec-2023 | 0.00 |
| 19-Dec-2023 | 0.00 |

Note- Plant stopped on date-17.12.23

Annexure- 9





# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

## Form 8 (E)

[See rules 15(2)]

## (RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

## VALID UP TO : 28/07/2026

**Registration No.: 202105000278**

| | | | |
|---|---|---|---|
| **Name of the Owner** | VED PRAKASH GAUR | | |
| **Address of the Applicant** | Bajaj Hindusthan Sugar Limited, Distillery Unit, Village- Gangnauli, Post- Tanshipur | **Application Form Serial No.** | SRNP0521RIN0009 |
| **Date of Submission** | 26/05/2021 | **Specimen Signature** | |
| **Company Name** | BAJAJ HINDUSTHAN SUGAR LIMITED DISTILLERY UNIT GAN | **Company Address** | Bajaj Hindusthan Sugar Ltd,vill - Gangnauli, post- |
| **NOC Issued By:**<br>अनापत्ति प्रमाण पत्र (द्वारा निर्गत) | | | |
| **Central Ground Water Authority**<br>केन्द्रीय भूगर्भ जल प्राधिकरण | | | Yes |
| **Certificate Number**<br>प्रमाणपत्र संख्या | 21-4/5124/UP/IND/2018 | **Issue Date**<br>निर्गमन तिथि | 17/03/2018 |
| **Expiry Date**<br>अंतिम तिथि | 17/03/2020 | | |
| **Ground Water Department Uttar Pradesh**<br>भूगर्भ जल विभाग उत्तर प्रदेश सरकार | | | No |

### Location Particulars

| | | | |
|---|---|---|---|
| **District** | Saharanpur | **Block** | NAGAL |
| **Plot No./Khasra No.** | Existing premises khasra detail attached | **Municipality/Corporation** | No |
| **Ward No./Holding No.** | | | NA |

### Particular of the Existing Well and Pumping Device

| | | | |
|---|---|---|---|
| **Date of Construction/Sinking of the Well** | 01/04/2006 | | |
| **Type of Well** | Tube Well/Boring | **Depth of the Well (In meter)** | 149.96 |
| **Purpose of well** | Industrial | **Assembly Size(For Tube Well)** | |
| **Strainer Position (For Tube Well)** | | | |
| **Type of Pump Used** | Submersible | **H.P. of the Pump** | 25.00 |
| **Operational Device** | Electric Motor | **Rate of Withdrawal (m3/hr.)** | 150.00 |

| | | | |
|---|---|---|---|
| **Date of Energization (In Case of Electric Pump)** | | 01/04/2006 | |
| **Maximum Allowable Rate of Withdrawal (m3/hr.):** | 150.00 | **Maximum Allowable Running Hours Per Day:** | 3.00 |
| **Maximum Allowable Annual Extraction of Ground Water:** | | | 164250 |
| **Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण** | We have applied for NOC in CGWA on dated 17/3/2018. Further it is recommended from Regional office, CGWA Lucknow to Delhi. It is pending with NGT order and new guidelines | | |

**Against Case**

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (3) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for running hours I day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

**Conditions**

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitiring Mechanism | |
|---|---|---|---|---|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

## Form 8 (E)

[See rules 15(2)]

## (RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

## VALID UP TO : 28/07/2026

**Registration No.: 202105000277**

| | | | |
|---|---|---|---|
| **Name of the Owner** | VED PRAKASH GAUR | | |
| **Address of the Applicant** | Bajaj Hindusthan Sugar Limited, Distillery Unit, Village- Gangnauli, Post- Tanshipur | **Application Form Serial No.** | SRNP0521RIN0008 |
| **Date of Submission** | 26/05/2021 | **Specimen Signature** | |
| **Company Name** | BAJAJ HINDUSTHAN SUGAR LIMITED DISTILLERY UNIT GAN | **Company Address** | Bajaj Hindusthan Sugar Ltd,vill - Gangnauli, post- |
| **NOC Issued By:**<br>अनापत्ति प्रमाण पत्र (द्वारा निर्गत) | | | |
| **Central Ground Water Authority**<br>केन्द्रीय भूगर्भ जल प्राधिकरण | | | Yes |
| **Certificate Number**<br>प्रमाणपत्र संख्या | 21-4/5124/UP/IND/2018 | **Issue Date**<br>निर्गमन तिथि | 17/03/2018 |
| **Expiry Date**<br>अंतिम तिथि | 17/03/2020 | | |
| **Ground Water Department Uttar Pradesh**<br>भूगर्भ जल विभाग उत्तर प्रदेश सरकार | | | No |

### Location Particulars

| | | | |
|---|---|---|---|
| **District** | Saharanpur | **Block** | NAGAL |
| **Plot No./Khasra No.** | Existing premises khasra detail attached | **Municipality/Corporation** | No |
| **Ward No./Holding No.** | | | NA |

### Particular of the Existing Well and Pumping Device

| | | | |
|---|---|---|---|
| **Date of Construction/Sinking of the Well** | 01/04/2006 | | |
| **Type of Well** | Tube Well/Boring | **Depth of the Well (In meter)** | 149.96 |
| **Purpose of well** | Industrial | **Assembly Size(For Tube Well)** | |
| **Strainer Position (For Tube Well)** | | | |
| **Type of Pump Used** | Submersible | **H.P. of the Pump** | 25.00 |
| **Operational Device** | Electric Motor | **Rate of Withdrawal (m3/hr.)** | 150.00 |

| | | | |
|---|---|---|---|
| **Date of Energization (In Case of Electric Pump)** | | 01/04/2006 | |
| **Maximum Allowable Rate of Withdrawal (m3/hr.):** | 150.00 | **Maximum Allowable Running Hours Per Day:** | 2.00 |
| **Maximum Allowable Annual Extraction of Ground Water:** | | | 109500 |
| **Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण** | We have applied for NOC in CGWA on dated 17/3/2018. Further it is recommended from Regional office, CGWA Lucknow to Delhi. It is pending with NGT order and new guidelines | | |

**Against Case**

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

**Conditions**

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitiring Mechanism | |
|---|---|---|---|---|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care off.
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Annexure-10

# REGIONAL LABORATORY SAHARANPUR
# UTTAR PRADESH POLLUTION CONTROL BOARD

33/18, kapil Vihar, Near Vishwa karma Chowk, Saharanpur

## Stack Emission Test Report

Ref No.24011509/Saharanpur/2024

Date: 08/01/2024

1- **Name & Address of Industry:** BAJAJ HINDUSTHAN SUGAR LIMITED (DISTILLERY UNIT), VILLAGE GANGNOLI, TEHSIL DEOBAND, DISTRICT SAHARANPUR

2- **Sample Collected By:** Sanjay Jaiswal ,LA

3- **Date of Monitoring:** 20/12/2023

4- **Source of Sampling:** Stack

5- **Stack attached to:** Boiler

6- **Stack Height:** 45 Mtr

7- **Total No. of Boiler:** 01

8- **Capacity of Boiler:** 60 TPH

9- **Fuel used:** Bagass

10- **Quantity of Fuel used:** 700TPD

11- **Flue Gas Velocity:** 7.1 m/s

12- **Air Pollution Control Device:** wet scrubber

13- **Other remarks (if any):** ...

14- **Further details of sample location and Test methods followed are appened overleaf:**

| Sr no. | Parameter | Unit | Result | Standards |
|---|---|---|---|---|
| 1 | Suspended Particular Matter | mg/nm3 | 108 | 150 |

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

**Analysed by-**
**[N M Tripathi SA]**

**Authorised Signatory-** NAGENDRA MANI TRIPATHI Digitally signed by NAGENDRA MANI TRIPATHI Date: 2024.01.08 13:25:23 +05'30'

**N M Tripathi (ASO)**

ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2024.01.08 13:40:32 +05'30'

**Regional Officer**

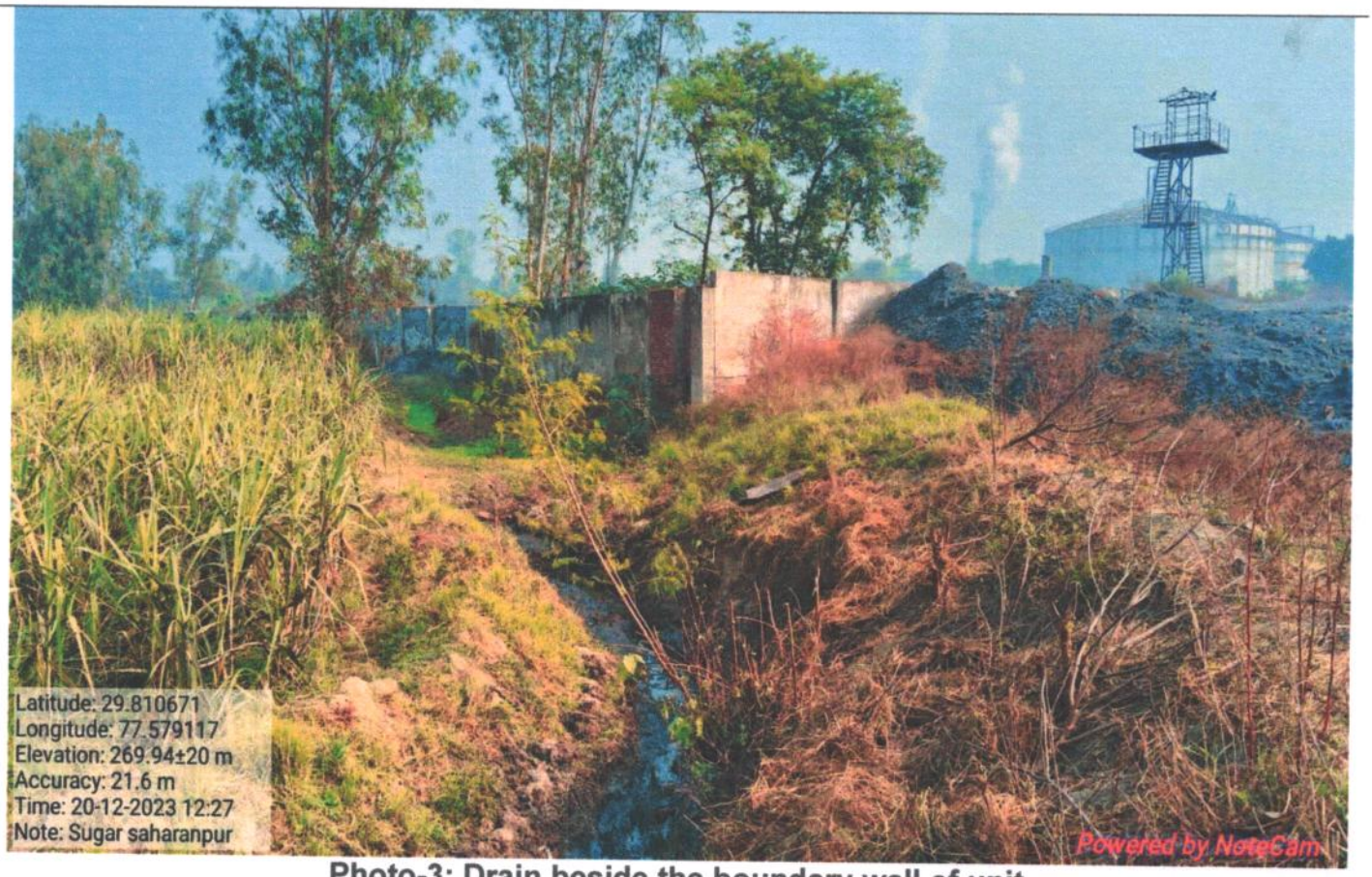


**Photo-3: Drain beside the boundary wall of unit**

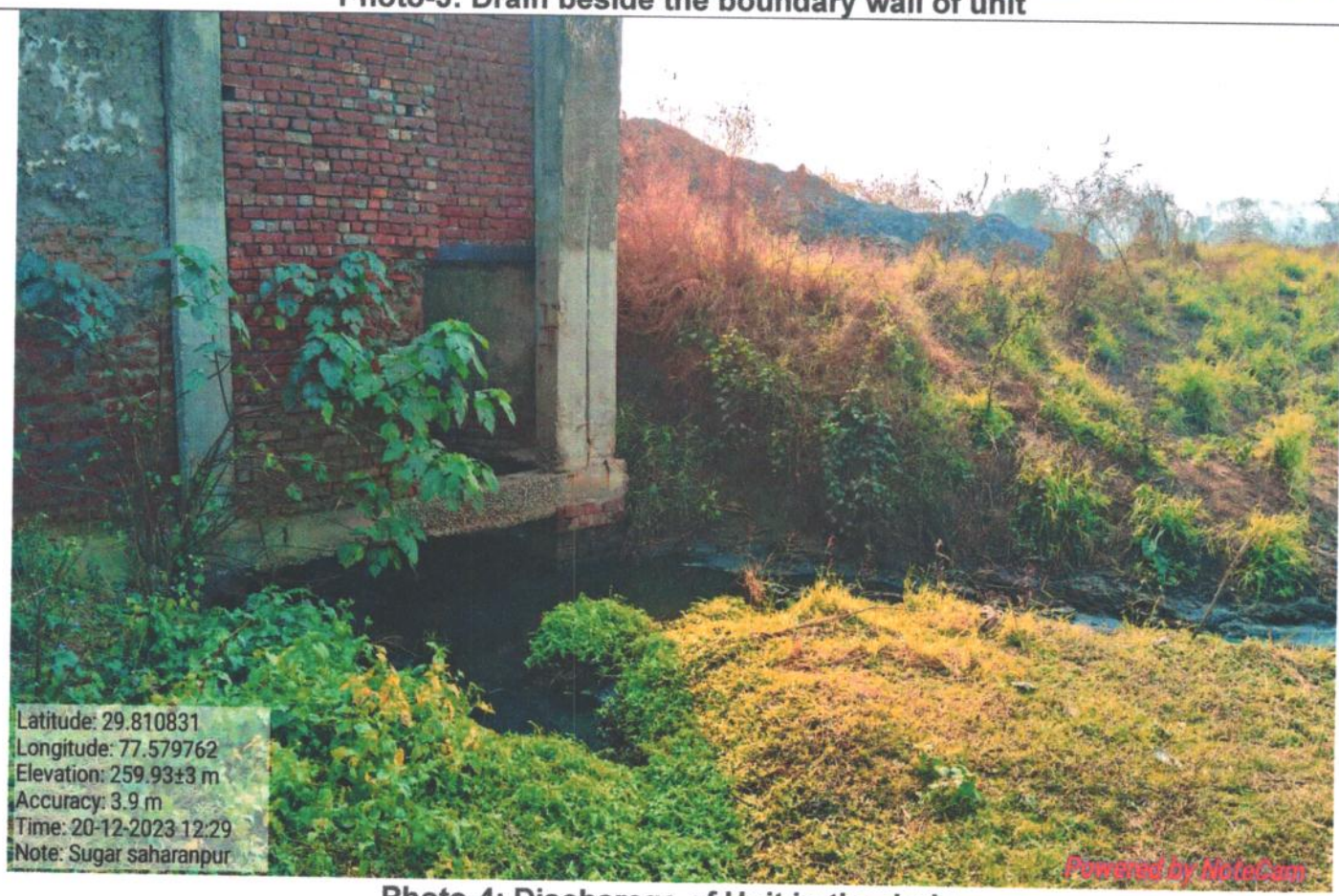


**Photo-4: Discharege of Unit in the drain**

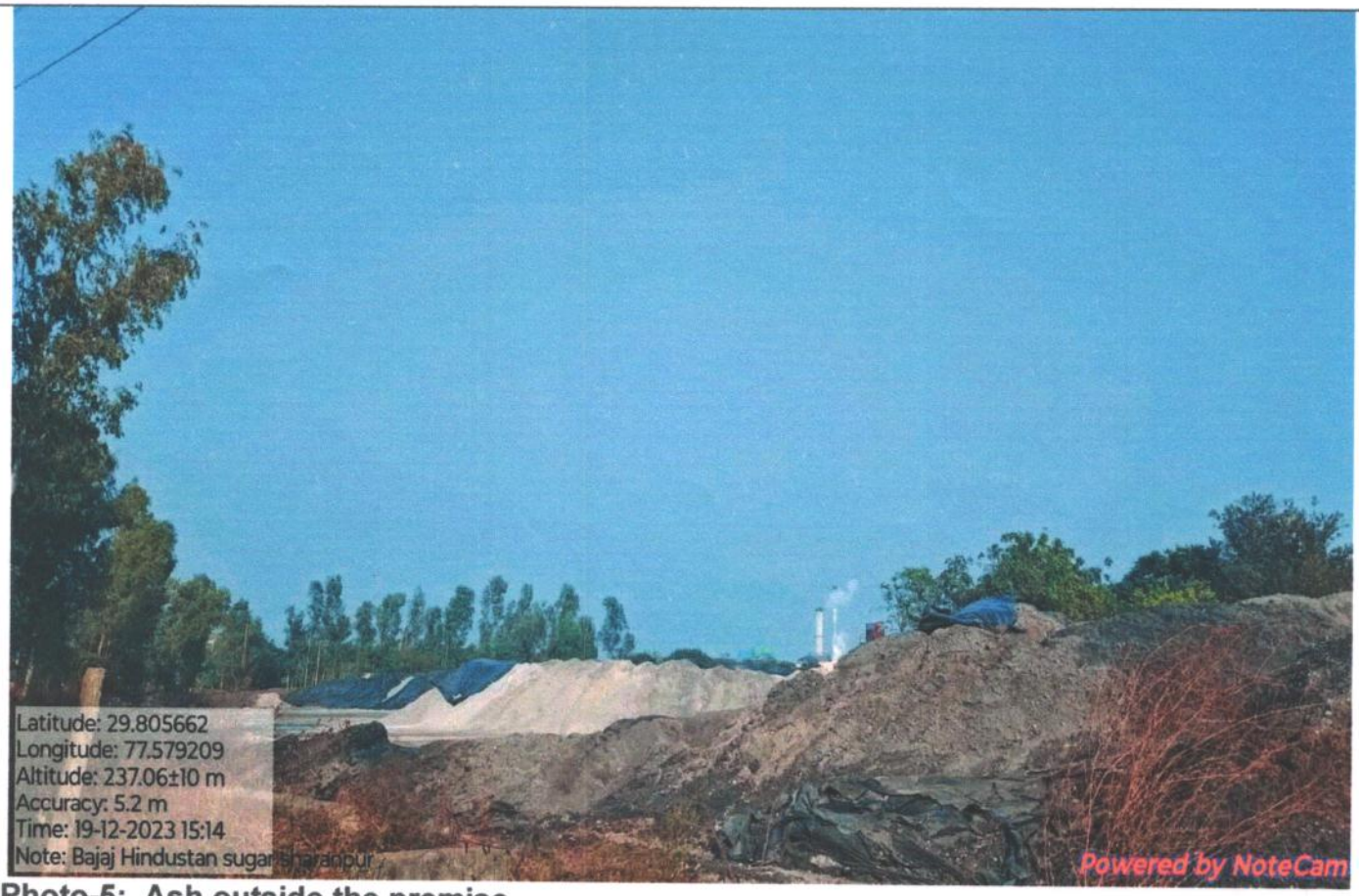


**Photo-5: Ash outside the premise**

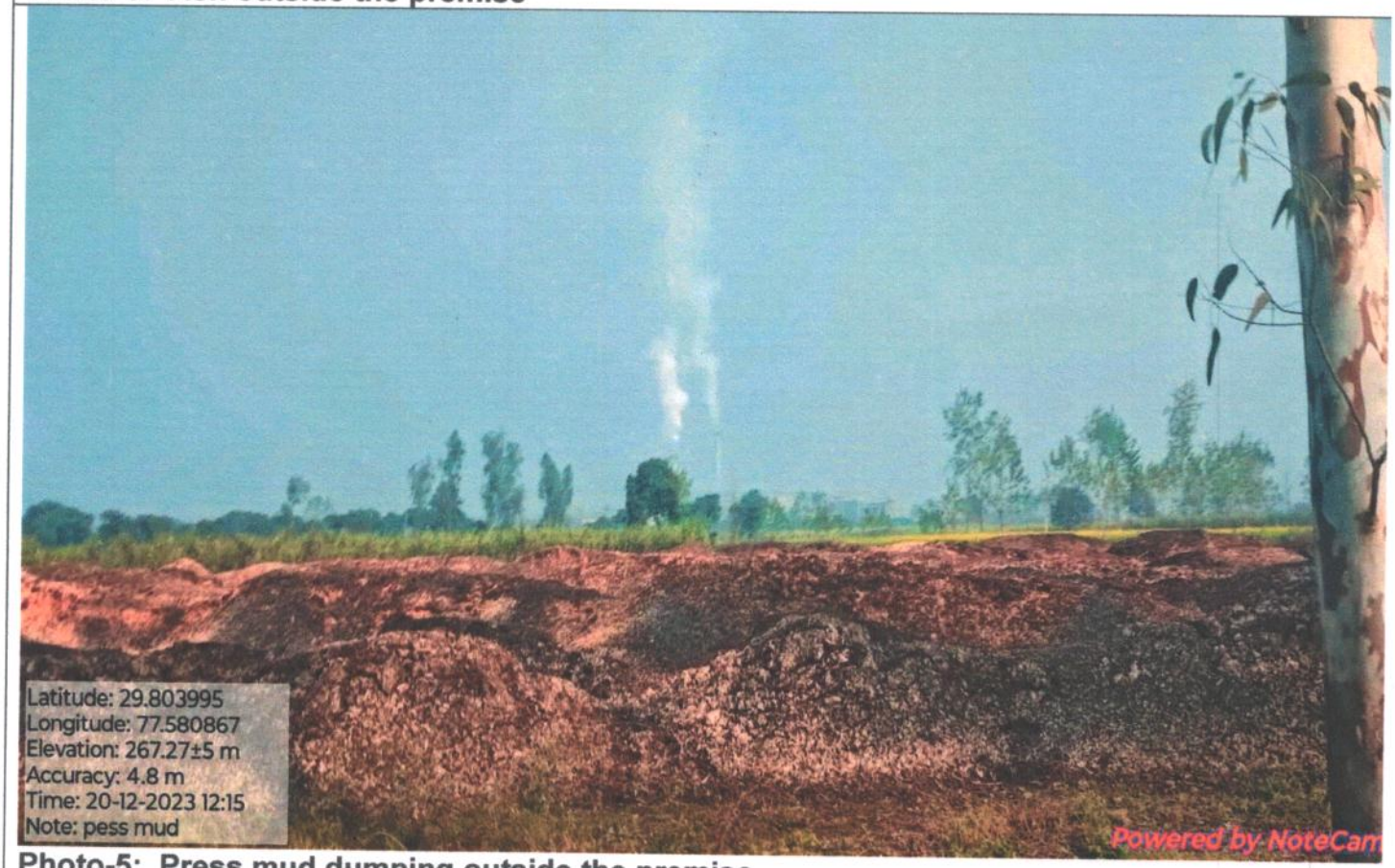


**Photo-5: Press mud dumping outside the premise**


**Photo-7: Press mud dumped in Plant**


**Photo-8: Transportation of fly ash**